

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 327**

IA-5579/2023,

**In**

**IB-1765(ND)/2018**

**IN THE MATTER OF:**

M/s. EE Ltd.

.... Petitioner/Applicant

Vs.

M/s. Falcon Business Resources Pvt. Ltd.

.... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 14.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner

: Ms. Shivani Jaiswal Adv.

For the CD

: Mr. Saurabh Kalia, and Mr. Ateendra Saumya  
Singh Advs.

**ORDER**

Due to paucity of time, the matter is adjourned to **29.05.2024.**

-Sd-

**(RAHUL BHATNAGAR)**

**MEMBER (TECHNICAL)**

Malik